

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4183
ANSWERED ON:21.04.2005
VIOLATION OF CHILDREN ADOPTION ACT
Singh Shri Ganesh Prasad;Yadav Shri Sita Ram

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) Whether there is a widespread violation of Children Adoption Act, by the NGOs throughout the country; particularly in Delhi;
- (b) If so, the facts thereof;
- (c) Whether any enquiry has been ordered against the NGOs who have exported hundreds of children under the cover of Juvenile Justice Act;
- (d) If so, the outcome thereof and action taken against NGOs found involved in such illegal activities;
- (e) Whether the Government proposes to issue any fresh directions to the State Governments to stop this malpractice; and
- (f) If so the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

- (a),(b),(c)&(d) The Government of NCT, Delhi has reported the possibility of violations of the Central Adoption Resource Authority (CARA) guidelines on adoption and provisions of the Juvenile Justice (Care and Protection of Children) Act , 2000 by the adoption agencies. An inquiry is being conducted by the Principal Magistrate, Juvenile Justice Board, Delhi.
- (e)&(f) Guidelines and circulars are issued from time to time to States and Union territories to promote legal adoptions and streamline adoption procedure.